

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5216

ANSWERED ON:14.08.2014

QUALITY OF ROADS UNDER PMGSY

Patle Smt. Kamla Devi;Tadas Shri Ramdas Chandrabhanji

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the Government has issued any guidelines in regard to the quality of roads constructed under Pradhan Mantri Gram SadakYojana (PMGSY) and the agencies responsible for the maintenance of these roads and if so, the details thereof, State/UT-wise;

(b) whether substandard and poor roads are being constructed under the PMGSY;

(c) if so, the details thereof and the action taken against the officers and the agencies involved in such type of construction, State/UT-wise;

(d) whether complaints have been received with regard to the roads under this scheme in the country including Maharashtra during the last three years and the current year; and

(e) if so, the details thereof, State/UT-wise and the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) Yes, Madam. As per the Programme Guidelines, rural roads constructed under Pradhan Mantri Gram SadakYojana (PMGSY) shall meet geometric design standards and technical specifications given in the Rural Road Manual / Hill Road Manual and Ministry of Rural Development's "Specifications for Rural Roads" published by the Indian Roads Congress. The guidelines also provide that all roads under PMGSY upon their completion are to be maintained / repaired for 5 years by the same contractor who has constructed them. After completion of this routine maintenance period of 5 years, the State Governments are required to take steps for taking over maintenance.

These guidelines are uniformly applicable to all rural roads constructed under PMGSY.

(b)to (e)Complaints about various irregularities including the sub-standard and poor road works under Pradhan Mantri Gram SadakYojana (PMGSY) are received from time to time.

In respect of complaints about sub-standard and poor road works under PMGSY, enquiry is referred to the State Quality Coordinators of respective States for taking necessary action as ensuring the quality is the responsibility of implementing State Governments.

In case an adequate response is not received within the stated time schedule, the National Rural Roads Development Agency (NRRDA) deputes a National Quality Monitor (NQM) and further decisions are taken on the basis of NQM reports.

As per the record available, during the period 2011-12, 2012-13, 2013-14 and 2014-15 (upto June, 2014), 111 such complaints have been received in NRRDA. Out of these, 7 complaints have been sent to the respective State Governments for enquiry and appropriate action. In the case of remaining 104complaints, NQMs were deputed for enquiry and out of these, in 57cases, irregularities were noticed and these reports have been sent to the States for rectification and appropriate action. Statements containing State-wise including Maharashtra details of complaints received during the period 2011-12, 2012-13, 2013-14 and 2014-15 (upto June, 2014), are at Annexure.